

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:535
ANSWERED ON:26.11.2014
POLLUTION CONTROL BOARD
Mahendran Shri C.

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the State Pollution Control Boards have been setup in various States to monitor pollution and violations of environmental norms;
- (b) if so, the details thereof;
- (c) whether it is true that many recreational clubs across the country, particularly in Delhi, have been found violating environmental norms; and
- (d) if so, the details thereof along with action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) State Pollution Control Board has been setup in each State and Pollution Control Committee in Union Territories to grant consent to establish and consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to the industrial units. The standards notified for polluting categories of industries under the Environment (Protection) Act, 1986 are required to be complied by the concerned industries. The concerned State Pollution Control Board/Pollution Control Committee monitors the pollution levels and also the non-compliance of environmental norms by the industries.

(c) & (d) The activities of recreational clubs, amusement centers, public get together venues, hotels and restaurants etc. using music systems in private functions are regulated by the local authorities and Central Pollution Control Board / Pollution Control Committee for ensuring compliance. Environmental norms for hotel industry have been notified under the Environmental (Protection) Act, 1986. Noise Standards are to be complied as per the provisions of Noise Pollution (Regulation and Control) Rules, 2000 notified under the Environment (Protection) Act, 1986. Based on the findings of inspections necessary action is initiated by the concerned Board / Committee. Delhi Pollution Control Committee has issued directions for closure of three recreational clubs violating the prescribed environmental norms.